

LIR No. 1470/19
Mahender Pal vs. M/s Solvics Security

25.09.2020

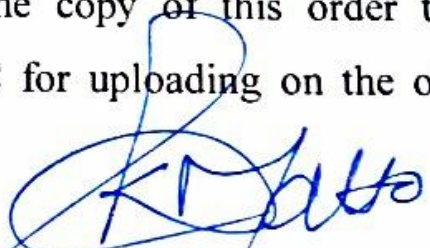
Present: None for the workman.

The matter is fixed for today for affixation of photographs on the statement of claim and for consideration on the statement of claim.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 20.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LIR No. 1490/19
Umesh Singh vs. M/s Bansal Stamping Pvt. Ltd.

25.09.2020

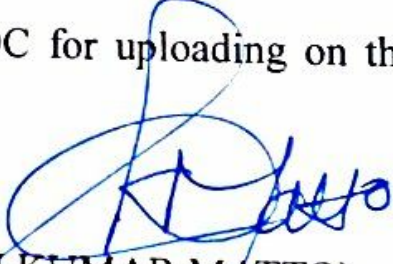
Present: None for the workman.
None for the management.

The matter is fixed for today for talk of settlement, failing of which for filing rejoinder and for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 20.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LIR No. 762/20

Shiva Dixit vs. M/s Emcure Pharmaceuticals L

25.09.2020

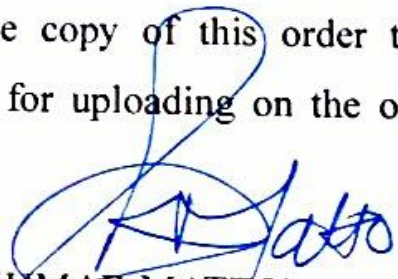
Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

But, today, no one has appeared on behalf of the workman through video conference nor the statement of claim has been filed till date.

Accordingly, the matter stands adjourned for the same purpose on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LCA No. 1313/19

Manoj Kumar Jha vs. HR, Bajaj Allianz Life Insurance Co. Ltd.

25.09.2020

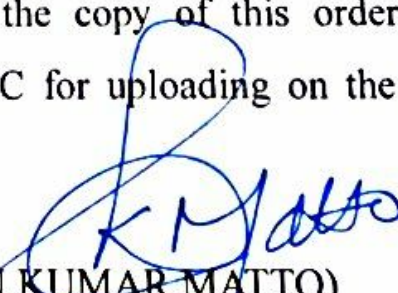
Present: Sh. Ram Bachchan Choudhary and Sh. Piyush Ranjan, AR for the workman through video conference.
Sh. S.W. Nomani, AR for the management through video conference.

The matter is fixed for today for filing of rejoinder and for framing of issues.

In the meantime, the Ld. AR for the workman had filed the rejoinder alongwith the copy thereof in the court. Today, Sh. S.W. Nomani, Advocate has appeared on behalf of the management ^{Through Video Conference} and submitted that he has been appointed as AR by the management and he will file the vakalatnama in the court in physical form by tomorrow and he will sent the copy thereof on the email address of this court today itself and seeks adjournment.

Accordingly, the matter stands adjourned for filing of letter of authority by the management and also for framing of issues on 28.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LIR No. 9727/16
Lalit Kumar Singh vs. M/s Durga Feed Mills

25.09.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR for the management through video conference.

The matter is fixed for today for remaining evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

In view of huge pendency of case in this court, the matter stands adjourned for remaining evidence of the workman on 07.09.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LIR No. 2954/17
Ramsevak vs. M/s Eassy Day Shop Future Retail Ltd.

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25.09.2020

Present: Workman with AR Sh. Santosh Singh through video conference.
Management is already exparte.

The matter is fixed for today for remaining exparte evidence of the workman.

The workman has appeared through video conference alongwith his AR.

Ld. AR for the workman has sent an application on the email address of this court, prepared by Rouse Avenue District Court in the name of Reader of this court for seeking permission to Exhibit two documents. This court has taken the print out of the said application.

Heard the Ld. AR for the workman, who has submitted that at the time of recording of the examination in chief of the workman, due to some inadvertence, the photocopies of demand notice and the postal receipts, which have already been placed on record, could not be exhibited, as Junior Advocate of this AR of the workman had appeared and submitted that both the documents are required to be exhibited, as the same are essential for the purpose of proper adjudication. So, the workman may be allowed to exhibit the same documents.

Since, the Ld. AR for the workman has submitted that due to some inadvertence, the demand notice and postal receipts could not be exhibited and reference thereof have already been made in the affidavit of the workman Ex.WW1/A tendered in the evidence, so, in the interest of justice, the application for seeking permission to exhibit the documents stands allowed.



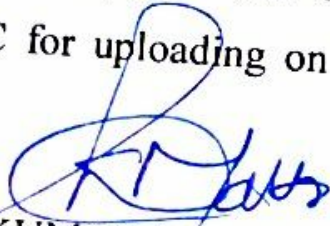
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Ld. AR for the workman seeks adjournment for the month of November.

The workman is directed to file this application in physical form on or before the next date of hearing.

Accordingly, the matter stands adjourned for remaining exparte evidence of the workman on 03.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LID No. 96/18

Jitender Singh vs. M/s Delhi Electrical Control

25.09.2020

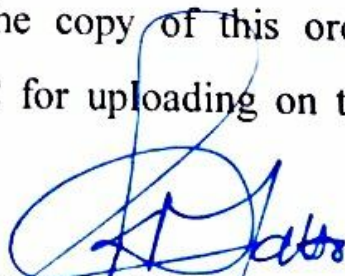
Present: Workman with AR Sh. Ajit Kumar Singh through video conference.
None for the management.

The matter is fixed for today for cross examination of the workman and also for remaining evidence of the workman.

Today, no one has appeared on behalf of the management through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for the same purpose on 04.09.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LID No. 293/18

Umesh Prasad vs. Atul Jain (Prop.) of M/s Surendra Engineering Works

25.09.2020

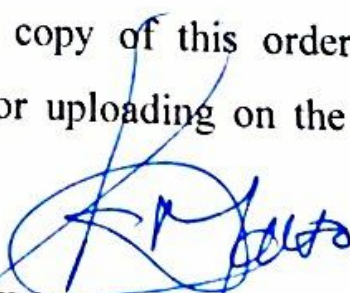
Present: Workman with AR Sh. Santosh Singh, through video conference.
None for the management.
(Management is already exparte.)

The matter is fixed for today for remaining exparte evidence of the workman.

But the Ld. AR for the workman seeks adjournment as the witness of the workman had gone to his native place in Bihar and in view of spreading of Covid 19, he could not return.

In view of huge pendency of cases in this court, the matter stands adjourned for remaining exparte evidence of the workman on 09.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LID No. 388/19

Sh. Ram Bhool vs. M/s Mata Chanan Devi Hospital

25.09.2020

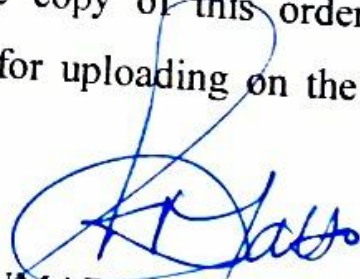
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 26.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020

LID No. 393/19

Shamsher Singh vs. M/s Mata Chanan Devi Hospital

25.09.2020

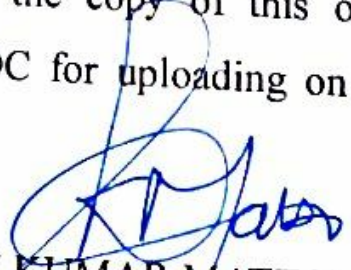
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 26.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
25.09.2020